

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:1955  
ANSWERED ON:22.11.2010  
DECREASING SHARES OF INDIAN SHIPPING INDUSTRIES  
Hamsrajbhai Shri Radadiya Vitthalbhai

**Will the Minister of SHIPPING be pleased to state:**

- (a) whether the percentage of share of Indian Shipping Industry is decreasing in the world shipping industries during the last three years and the current year;
- (b) if so, the percentage of share during the last three years;
- (c) whether there is approximately twenty percent increase in import and export of India even though shipping industry is not making progress as per their requirement;
- (d) whether the shipping industries are being managed by bureaucrats in place of shipping management experts, resulting in the down fall of shipping industries; and
- (e) if so, the reaction of the Government thereto to make shipping industry more competitive in the world?

**Answer**

MINISTER OF SHIPPING (SHRI G.K. VASAN )

(a) & (b): The percentage share of Indian tonnage which stood at 1.18% in 2007 declined to 1.10% in 2008, 1.00% in 2009 and to 0.96 % in 2010 (as on 1st August 2010).

(c): The total exim cargo at Indian ports has increased from 447.14 million tons during the year 2005-06 to 598.70 million tons during the year 2008-09. The share of Indian ships in carriage of India's exim cargo has decreased from 13.7% in the year 2005-06 to 8.4% in the year 2008-09.

(d): The Indian shipping industry is operated/managed by entrepreneurs from public and private sectors. Out of the total Indian fleet , 33.62% is owned by the Shipping Corporation of India (Central PSU), 15.16% by Great Eastern Shipping Company, 6.50% by Mercator lines 5.18% by India Steamship and 4.53% by Essar Shipping.

(e): In order to provide level playing field for the Indian Shipping Companies with their global counter parts, the Government has introduced Tonnage Tax regime in India since the year 2004. Further, the liberalized policy on ship acquisition has been introduced and acquisition of all types of ships has been brought under Open General License (OGL). Besides, 100% FDI has been permitted in ship acquisition and registration formalities of newly acquired ships have been simplified.